Central Administrative Tribunal Principal Bench, New Delhi.

O.A. No.791 of 1988

14th day of December, 1993.

Shri C.J. Roy, Member (J)

Shri P.T. Thiruvengadam, Member (A)

Wing Commander R.P. Singh, r/o D1/51, Satya Marg, New Delhi.

Applicant

By Advocate Shri G.D. Gupta with Shri S.M.Rattanpal

Versus

- Union of India through Secretary, Ministry of Civil Aviation, New Delhi.
- 2. The Director General, Civil Aviation,
  East Block II & III,
  R.K. Puram,
  New Delhi.
- Commissioner for Departmental Inquiries, Central Vigilance Commission Jamnagar House, Akbar Road, New Delhi-110011.

Respondents

By Advocate Shri P.P. Khurana with Shri George Paricken.

(Oral) O R D E R

## Shri C.J. Roy, Member

This is an old case, coming on Board and evety time Shri G.D. Gupta, or his juniors have been appearing and representing that they could not contact their client in the address given. We feel that the applicant is not taking keen interest to prosecute this case. Shri Gupta also reports no instructions as he is not in a position to contact his client. The case is dismissed for default. No costs.

1-2-20:

(P.T. Thiruvengadam)
Member(A)

んべんで) (C.J. Roy) Member(J)